

(Amendment) Rules, 1966, published in Notification No. G.S.R. 523 in Gazette of India dated the 9th April, 1966, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [Placed in Library. See No. LT-6225/66].

12.04 hrs.

RELEASE OF MEMBERS

(Sarvashri Venkaiah and Narayana-swamy)

Mr. Speaker: I have to inform the House that I have received the following letter, dated the 29th April, 1966, from the Superintendent, Central Jail, Hyderabad:

"I have the honour to inform you that Sarvashri Kolla Venkaiah and Madala Narayana Swamy, Members, Lok Sabha were released from detention on the 28th April, 1966."

Shri Nath Pai (Rajapur): When was the intimation received?

Mr. Speaker: It was received day before yesterday.

Shri Hari Vishnu Kamath (Hoshangabad): Why so late?

Mr. Speaker: I shall look into it.

Shri Hari Vishnu Kamath: This is not the first case.

Shri Nath Pai: They were released on the 28th April.

Mr. Speaker: I shall look into it.

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS EIGHTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I present the Eighty-eighth Report of the Committee on Private Members' Bills and Resolutions.

12.05-1/4 hrs.

PUBLIC ACCOUNTS COMMITTEE FIFTY-SECOND REPORT

Shri Morarka (Jhujhunu): I present the Fifty-second Report of the Public Accounts Committee on Action taken by Government on the Recommendations of the Committee contained in their 27th, 28th, 29th, 31st, 33rd, 34th, 35th, 36th, 38th, 39th and 40th Reports relating to Civil, Defence and Finance Accounts and Revenue Receipts as well as a Review of Action taken by Government on Recommendations made by the Committee from time to time.

12.05-1/2 hrs.

RE. EXPLOSION IN BHUSAVAL GOODS YARD

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I lay on the Table a statement regarding explosion in Bhusaval Down Goods Yard of Central Railway on 2nd May, 1966. [Placed in Library. See No. LT-6218/66].

12.05-3/4 hrs.

SUSPENSION OF RULE 219

APPLICATION OF GUILLOTINE FOR DISPOSAL OF BILL

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to move:

"That rule 219(2) of the Rules of Procedure and Conduct of Business in Lok Sabha, in its application to the Finance Bill, 1966, in so far as it relates to the hour at which every question necessary to dispose of the Bill has to be put, be suspended."

Mr. Speaker: According to the rule, the guillotine has to be applied at five o'clock. I am extending it by one hour.